This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 20 दिसम्बर, 2024 / 29 मार्गशीर्ष, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 23rd November, 2024

No. HHC/Admn.28(45)94-III-Part.—The Hon'ble High Court of Himachal Pradesh has been pleased to order that the Additional District and Sessions Judge-II, Solan, shall hold the

Circuit Court at Sub-Division Arki, District Solan, in place of Additional District and Sessions Judge-1, Solan, with immediate effect.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 22nd November, 2024

No. HHC/Admn.16 (18)96-II.— Hon'ble the Acting Chief Justice in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Sandeep (HIM/455/2021), Sh. Akshit Kapoor (HIM/236/2021) and Ms. Bhavna Roshta (HIM/461/2023), Advocates, Rampur Bushahr, H.P. as Oath Commissioners at Rampur Bushahr for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Acting Chief Justice,
Sd/-
Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 22nd November, 2024

No. HHC/Admn.16(22)75-VI.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Vaishali Thakur (HIM/217/2019) Advocate, as Oath Commissioner at Sarahan, District Sirmaur, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Acting Chief Justice,
Sd/-
Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 22nd November, 2024

No. HHC/Admn.6(23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Additional District and Sessions Judge (1), Shimla as Drawing and Disbursing Officer in respect of the Courts of Additional District and Sessions Judge, CBI Court, Shimla & Additional District and Sessions Judge (II), Shimla and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of establishments attached to the aforesaid Courts with immediate effect till assumption of charge by Sh. Partap Singh Thakur, Additional District and Sessions Judge, CBI Court, Shimla.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 22nd November, 2024

No. HHC/Estt.3(1052)/2020.—08 days commuted leave on and with effect from 23-10-2024 to 30-10-2024 with permission to suffix Deepawali holidays & Sunday fell on and with effect from 31-10-2024 to 03-11-2024, is hereby sanctioned, *ex-post facto*, in favour of Smt. Sheela Sood, Deputy Registrar of this Registry.

Certified that Smt. Sheela Sood has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Sheela Sood would have continued to officiate the same post of Deputy Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd November, 2024

No. HHC/Estt.3(605)/2007.—15 days earned leave on and *w.e.f.* 29-11-2024 to 13-12-2024 with permission to suffix Second Saturday and Sunday falling on 14th & 15th December, 2024 is hereby sanctioned in favour of Smt. Monika Sood, Secretary of this Registry.

Certified that Smt. Monika Sood is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Monika Sood would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 23rd November, 2024

No. HHC/Admn.3(362)/92-I.—09 days earned leave on and with effect from 29-11-2024 to 07-12-2024 with permission to suffix Sunday falling on 08-12-2024 is hereby sanctioned in favour of Smt. Rachna Sood, Assistant Registrar of this Registry.

Certified that Smt. Rachna Sood is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Rachna Sood would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 23rd November, 2024

No. HHC/ Admn.3(352)/92-I.— 48 days commuted leave *w.e.f.* 30-09-2024 to 16-11-2024 with permission to suffix Sunday on 17-11-2024 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Nisha Ahluwalia, Court Master of this Registry.

Certified that Smt. Nisha Ahluwalia has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Nisha Ahluwalia would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 20th November, 2024

No.HHC/GAZ/14-363/2015.— Hon'ble the Acting Chief Justice has been pleased to grant 01 day's earned leave for 16-11-2024 with permission to suffix Sunday falling on 17-11-2024 in favour of Sh. R. Mihul Sharma. Civil Judge-*cum*-JMFC (II), Solan, H.P.

Certified that Sh. R. Mihul Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. R. Mihul Sharma would have continued to hold the post of Civil Judge-*cum*-JMFC (II), Solan, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 25th November, 2024

No. HHC/Estt. 3(676)/2009.—07 days earned leave on and with effect from 30-11-2024 to 06-12-2024, is hereby sanctioned in favour of Shri Ram Krishan Thakur, Assistant Registrar of this Registry.

Certified that Shri Ram Krishan Thakur is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Ram Krishan Thakur would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

गृह विभाग

अधिसूचना

शिमला–2, 18 दिसम्बर, 2024

संख्याःगृह(ए)ए(1)–5 / 2024.––हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का राज्य अधिनियम संख्यांक 17) की धारा 11 की उप–धारा (1) के साथ पठित, भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का केन्द्रीय अधिनियम संख्यांक 46) की धारा 2 की उप–धारा (1) के खण्ड (प) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पुलिस महानिदेशक, हिमाचल प्रदेश के परामर्श से, इस अधिसूचना के राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से पुलिस चौकी मोईन, जिला

कांगड़ा को स्तरोन्नत करके पुलिस थाना मोईन का सृजन करते हैं, और नीचे दी गई अनुसूची के स्तम्भ संख्याः (3) में यथा वर्णित गांवों को स्तम्भ संख्याः (4) में यथावर्णित पुलिस थाना के स्थानीय क्षेत्रों से स्तम्भ संख्याः (5) में वर्णित नवसृजित पुलिस थाना के स्थानीय क्षेत्रों में अन्तरित करते हैं, अर्थात्:––

अनुसूची

क्रम संख्या	ग्राम पंचायत का नाम	स्तम्भ संख्या 2 में विनिर्दिष्ट ग्राम पंचायतों में अन्तर्विष्ट गांवो के नाम	पुलिस थाना, जिससे इस अधिसूचना द्वारा अन्तरित किए जाने हैं	पुलिस थाना, जिसमें इसके पश्चात् सम्मिलित होंगे
1	2	3	4	5
1.	ढोंटा	1. ढोंटा 2. फुलवाडा	पुलिस थाना देहरा	पुलिस थाना मोईन
2.	वैह	1. वैह 2. रामवैह	–यथोपरि–	–यथोपरि–
3.	कडोआ	1. कडोआ खुर्द 2. कडोआ कलां 3. चकवन वीहण 4. मौवा कुंदली	–यथोपरि–	–यथोपरि–
4.	समनोली	1. समनोली 2. शिव पुरी	–यथोपरि–	–यथोपरि–
5.	गंगोट	1. गुरहल 2. मोईन 3. रेही 4. गंगोट	–यथोपरि–	–यथोपरि–
6.	चलाली	1. चलाली 2. सुकाहर 3. भरयारली	–यथोपरि–	–यथोपरि–
7.	न्याड	1. न्याड 2. जलेरा	–यथोपरि–	–यथोपरि–
8.	उझे खास	1. उझे 2. जखधार	–यथोपरि–	–यथोपरि–
9.	स्वाना	1. दरोल 2. मेहतनाल 3. चनौर नाली 4. मंदयाडा 5. रौनक 6. पन्डोल 7. स्वाणा उपरला 8. डूमनाल 9. गुलांगडा 10. स्वाणा निचला	–यथोपरि–	–यथोपरि–
10.	बगली	1. उपरली बगली 2. जिकली बगली	–यथोपरि–	–यथोपरि–

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English text of this Department Notification No. Home(A)A(1)-5/2024, dated 18-12-2024 as required under Article 348 (3) of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 18th December, 2024

No. Home (A)A(1)-5/2024.—In exercise of the powers conferred by clause(u) of sub-section(1) of Section 2 of Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023) read with sub-section (1) of Section 11 of the Himachal Pradesh Police Act, 2007 (State Act No.17 of 2007), the Governor, Himachal Pradesh, in consultation with the Director General of Police, Himachal Pradesh, is pleased to create Police Station Moin by upgrading the Police Post Moin, District Kangra and to transfer the villages as enumerated in column No.(3) from the local area of the Police Station as mentioned in column No.(4) to the local area of the newly created Police Station mentioned in column No.(5) of the SCHEDULE given below thereof, with effect from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh, namely:—

SCHEDULE

Sl. No.	Name of Gram Panchayats	Name of Villages contained in Gram Panchayats specified in column No. 2	Police Station from which transferred by this notification	Police Station in which hereinafter included
1	2	3	4	5
1.	Dhaunta	1. Dhaunta 2. Phalwara	Police Station Dehra	Police Station Moin
2.	Beh	1. Beh 2. Ram Beh	-do-	-do-
3.	Karoa	1. Karoa Khurd 2. Karoa Kalan 3. Chakban Beehan 4. Mowa Kundli	-do-	-do-
4.	Samnoli	1. Samnoli 2. Shivpuri	-do-	-do-
5.	Gangot	1. Gural 2. Moin 3. Rehi 4. Gangot	-do-	-do-
6.	Chalali	1. Chalali 2. Sukahar 3. Bharyarili	-do-	-do-
7.	Niar	1. Niar 2. Jalera	-do-	-do-
8.	Ujhe Khas	1. Ujhe 2. Jakhdhar	-do-	-do-
9.	Swana	1. Darol 2. Mehatnal 3. Chanaur Nali 4. Mandyara	-do-	-do-

		5. Roanak 6. Pandol 7. Swana Upperla 8. Dumnal 9. Gulangra 10. Swana Nichla		
10.	Bagli	1. Upprali Bagli 2. Jhikli Bagli	-do-	-do-

By order,

Additional Chief Secretary.

———————

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 18 दिसम्बर, 2024

संख्या वि0स0–विधायन–विधेयक / 1–96 / 2024.––हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम–140 के अन्तर्गत हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2024 (2024 का विधेयक संख्यांक 41) जो आज दिनांक 18 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / –
सचिव,
हि0 प्र0 विधान सभा।

———————

2024 का विधेयक संख्यांक 41.

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2024

खण्डों का क्रम

खण्डः

1. संक्षिप्त नाम।

2. धारा 89 का संशोधन।

2024 का विधेयक संख्यांक 41.

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए **विधेयक**।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित होः–

1. **संक्षिप्त नाम.**––इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज (सशोधन) अधिनियम, 2024 है।

2. **धारा 89 का संशोधन.**––हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 89 की उप–धारा (2) में, दूसरे परंतुक के पश्चात् निम्नलिखित जोड़ा जाएगा, अर्थात्:–

> ''परन्तु यह भी कि राज्य सरकार, भौगोलिक अवस्थान, परिवहन और संचार के साधनों की कमी तथा प्रशासनिक सुविधा को ध्यान में रखते हुए, पच्चीस हजार से कम जनसंख्या वाली पिछड़ी ग्राम पंचायतों के लिए प्रादेशिक निर्वाचन क्षेत्र अधिसूचित कर सकेगी। ''।

————————

उद्देश्यों और कारणों का कथन

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 89 की उप–धारा (2) के अधीन उपबंध के अनुसार जिला परिषद् के निर्वाचित सदस्यों की संख्या जिला में प्रादेशिक निर्वाचन क्षेत्रों से निर्वाचित व्यक्तियों की दर पच्चीस हजार या उसके किसी भाग की जनसंख्या हेतु एक सदस्य पर होगी। अधिनियम में कठिन भौगोलिक परिस्थितियों, परिवहन और संचार के साधनों की कमी और प्रशासनिक प्रसुविधा के दृष्टिगत किसी प्रादेशिक निर्वाचन क्षेत्र सृजित करने हेतु कोई उपबंध नहीं है। इसलिए ऐसा उपबंध करने हेतु अधिनियम में संशोधन करना अपेक्षित है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

प्रभारी मंत्री।

धर्मशालाः
तारीख.....2024.

वित्तीय ज्ञापन

–शून्य–

————————

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

–शून्य–

हिमाचल प्रदेश पंचायती राज (संशोधन) विधेयक, 2024

हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) का और संशोधन करने के लिए **विधेयक**।

(अनिरूद्ध सिंह)
प्रभारी मन्त्री।

———————

(शरद कुमार लगवाल)
सचिव (विधि)।

धर्मशालाः
तारीखः.....2024.

———————

AUTHORITATIVE ENGLISH TEXT

Bill No. 41 of 2024.

THE HIMACHAL PRADESH PANCHAYATI RAJ (AMENDMENT) BILL, 2024

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 89.

———————

Bill No. 41 of 2024.

THE HIMACHAL PRADESH PANCHAYATI RAJ (AMENDMENT) BILL, 2024

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

further to amend the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Panchayati Raj (Amendment) Act, 2024.

2. Amendment of section 89.—In section 89 of the Himachal Pradesh Panchayati Raj Act, 1994, in sub-section (2) after the second proviso, the following shall be added, namely:—

"Provided also that the State Government may, after having due regard to the geographical location, lack of means of transportation and communication, and for administrative convenience, notify a territorial constituency for the Backward Gram Panchayats, having a population less than twenty-five thousand.".

STATEMENT OF OBJECT AND REASONS

As per the provision under sub-section (2) of section 89 of the Himachal Pradesh Panchayati Raj Act, 1994, the number of elected members of a Zila Parishad shall consist of persons elected from the territorial constituencies in the district at a rate of one member for the population of twenty-five thousand or part thereof. There is no provision in the Act to create a territorial constituency in view of the difficult geographical conditions, lack of means of transportation and communication, and administrative inconvenience. Therefore, to make such provision, an amendment is required in the Act.

This Bill seeks to achieve the aforesaid objectives.

(ANIRUDH SINGH)
Minister-in-Charge.

DHARAMSHALA:
The ……, 2024

FINANCIAL MEMORADNUM

–Nil –

MEMORANDUM REGARDING DELEGATED LEGISLATION

–Nil–

THE HIMACHAL PRADESH PANCHAYATI RAJ (AMENDMENT) BILL, 2024

A

BILL

further to amend the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994).

(ANIRUDH SINGH)
Minister-in-Charge.

(SHARAD KUMAR LAGWAL)
Secretary (Law).

DHARAMSHALA:

THE.....2024,

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 18 दिसम्बर, 2024

संख्या वि0स0–विधायन–विधेयक / 1–101 / 2024.––हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम–140 के अन्तर्गत हिमाचल प्रदेश पुलिस (संशोधन) विधेयक, 2024 जो आज दिनांक 18 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / –
सचिव,
हि0 प्र0 विधान सभा।

2024 का विधेयक संख्यांक 40.

हिमाचल प्रदेश पुलिस (संशोधन) विधेयक, 2024

खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम ।
2. धारा 4 का संशोधन।
3. धारा 25 का संशोधन।
4. धारा 65 का संशोधन।
5. धारा 95 का संशोधन।

———————

2024 का विधेयक संख्यांक 40.

हिमाचल प्रदेश पुलिस (संशोधन) विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) का और संशोधन करने के लिए **विधेयक।**

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. **संक्षिप्त नाम.**––इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश पुलिस (संशोधन) अधिनियम, 2024 है।

2. **धारा 4 का संशोधन.**––हिमाचल प्रदेश पुलिस अधिनियम, 2007 (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 4 की उप–धारा (3) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–

> "(3) ग्रेड–II के अराजपत्रित पुलिस अधिकारियों की राज्य संवर्ग (काडर) में भर्ती पुलिस भर्ती बोर्ड के माध्यम से, राज्य सरकार द्वारा बनाए गए भर्ती और प्रोन्नति नियमों के अनुसार की जाएगी।"।

3. **धारा 25 का संशोधन.**––मूल अधिनियम की धारा 25 की उप–धारा (1) में "जिला संवर्ग के सदस्य के लिए जिला नामावली से और राज्य संवर्ग (काडर) के सदस्य के लिए राज्य नामावली (रोल) से" शब्दों और कोष्ठकों का लोप किया जाएगा।

4. **धारा 65 का संशोधन.**––मूल अधिनियम की धारा 65 की उप–धारा (3) के पश्चात् निम्नलिखित अंत:स्थापित किया जाएगा, अर्थात्:–

> "(4) कोई भी पुलिस अधिकारी सरकार की पूर्व मंजूरी के सिवाय, लोक सेवक को उसके द्वारा लोक सेवक के रूप में कार्य करते समय किए गए कार्य के लिए गिरफ्तार नहीं करेगा।"।

5. धारा 95 का संशोधन.––मूल अधिनियम की धारा 95 की उप–धारा (1) के अन्त "।" चिन्ह के स्थान पर ":" चिन्ह रखा जाएगा और इसके पश्चात् निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:–

"परन्तु यदि उपरोक्त वर्णित पंक्ति के सेवानिवृत्त पात्र अधिकारी उपलब्ध नहीं हैं तो राज्य सरकार, स्थिति और उपलब्धता के आधार पर कारणों को अभिलिखित करके, किसी भी कनिष्ठ सेवानिवृत्त अधिकारी को उपरोक्त चर्चित रीति में नामनिर्दिष्ट कर सकेगी।"।

उद्देश्यों और कारणों का कथन

वर्तमानतः हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) के उपबंधों के अनुसार अराजपत्रित पुलिस अधिकारी ग्रेड–II की भर्ती जिला संवर्ग और राज्य संवर्ग में की जा रही है। माननीय उच्च न्यायालय ने सीआर.डब्ल्यू.पी. संख्या 12 / 2024 नामतः रवीना बनाम हिमाचल प्रदेश राज्य और अन्य में तारीख 23–10–2024 के अपने निर्णय में मताभिव्यक्ति की है कि पुलिस विभाग को उसके अधिकारियों / कर्मचारियों के रैंक और प्रोफाइल का विचार किये बिना राज्य संवर्ग बनाने का यह उचित समय है। इससे पुलिस विभाग पूरे राज्य में आवश्यकता और अपेक्षा के अनुसार अपने अधिकारियों को तैनात करने में समर्थ हो सकेगा। इसके अतिरिक्त जिला पुलिस शिकायत प्राधिकरणों का गठन करने के लिए पुलिस अधीक्षक या उससे ऊपर की पंक्ति के सेवानिवृत्त पुलिस अधिकारियों, जिला न्यायवादी और उससे ऊपर की पंक्ति के सेवानिवृत्त अभियोजकों या अतिरिक्त जिला न्यायाधीश और उससे ऊपर की पंक्ति के सेवानिवृत्त न्यायिक अधिकारियों में से तीन गैर–सरकारी सदस्यों को नामित किया जाना अपेक्षित है। तथापि ऐसे सेवानिवृत्त अधिकारियों की अनुपलब्धता के कारण जिला पुलिस शिकायत प्राधिकरणों का गठन नहीं किया जा सका। इसलिए, राज्य सरकार को इस उद्देश्य के लिए वरिष्ठ अधिकारियों की अनुपलब्धता की स्थिति में कनिष्ठ अधिकारियों को भी नामित करने में सक्षम बनाने का प्रस्ताव है। उच्च न्यायालय ने सी.डब्ल्यू.पी.आई.एल. संख्या 21 / 2019 में तारीख 11–9–2024 नामतः कोर्ट आन इट्स ओन मोशॅन बनाम यूनियन ऑफ इंडिया एण्ड अदरज के अपने आदेश में भी इस आशय के प्रस्ताव पर विचार करने का निर्देश दिया है। लोक सेवकों को निडर होकर अपने कर्त्तव्यों का निर्वहन करने में सक्षम बनाने के लिए, उन्हें गिरफ्तारी से संरक्षण प्रदान करने का प्रस्ताव है। इसलिए अधिनियम की धारा 65 में संशोधन करना समीचीन है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)
मुख्य मन्त्री।

धर्मशालाः

तारीख ....., 2024.

वित्तीय ज्ञापन

–शून्य–

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

–शून्य–

हिमाचल प्रदेश पुलिस (संशोधन) विधेयक, 2024

हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) का और संशोधन करने के लिए **विधेयक**।

(सुखविंदर सिंह सुक्खू)
मुख्य मंत्री।

(षरद कुमार लगवाल)
सचिव (विधि)।

धर्मशालाः
तारीख....., 2024

AUTHORITATIVE ENGLISH TEXT

Bill No. 40 of 2024

THE HIMACHAL PRADESH POLICE (AMENDMENT) BILL, 2024

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 4.
3. Amendment of section 25.
4. Amendment of section 65.
5. Amendment of section 95.

Bill No. 40 of 2024

THE HIMACHAL PRADESH POLICE (AMENDMENT) BILL, 2024

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

further to amend the Himachal Pradesh Police Act, 2007(Act No. 17 of 2007).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Police (Amendment) Act, 2024.

2. Amendment of section 4.—In section 4 of the Himachal Pradesh Police Act, 2007 (hereinafter referred to as the "principal Act"), for the sub-section (3), the following shall be substituted, namely:—

"(3) Recruitment of the Non-Gazetted Police Officers Grade-II to the State Cadre shall be made through Police Recruitment Board, in accordance with the Recruitment and Promotion Rules framed by the State Government.".

3. Amendment of section 25.—In section 25 of the principal Act, in the sub-section (1), the words "from a District Roll for a member of the District Cadre and from a State Roll for a member of the State Cadre" shall be omitted.

4. Amendment of section 65.—In section 65 of the principal Act, after the sub-section (3), the following shall be inserted, namely:—

"(4) No Police Officer shall arrest a public servant for any act done while discharging his duties as public servant except with the prior sanction of the Government.".

5. Amendment of section 95.—In section 95 of the principal Act, at the end of sub-section (1), for the sign ".", the sign ":" shall be substituted and thereafter a proviso shall be inserted, namely:—

"Provided that in case the retired eligible officers of the ranks mentioned above are not available then the State Government may nominate junior retired officer in the manner discussed above depending upon the situation and availability for the reasons to be recorded.".

STATEMENT OF OBJECTS AND REASONS

Presently, as per the provisions of the Himachal Pradesh Police Act, 2007 (Act No. 17 of 2007), recruitment of the Non-Gazetted Police Officers Grade-II is being made to the District Cadre and State Cadre. The Hon'ble High Court in its judgement dated 23-10-2024 in Cr.WP No.12 of 2024 titled as Ravina Versus State of Himachal Pradesh and others, has observed that it is high time for making the Police Department a State Cadre, irrespective of its officer's rank and profile. This would enable the Police Department to post its officers as per the necessity and requirement all over the State. Further to constitute the District Police Complaint Authorities, three non-official members amongst the retired Police Officers of the rank of Superintendent of Police or above, retired prosecutors of the rank of District Attorney and above, or retired Judicial Officers of the rank of the Additional District Judge and above, are required to be nominated. However, due to non-availability of such retired officers, the District Police Complaint Authorities could not be constituted. Therefore, there is a proposal to enable the State Government to nominate the junior officers in case of non-availability of senior officers for the purpose. The High Court in its order dated 11-9-2024 in CWPIL No. 21 of 2019 titled as Court on its own motion Versus Union of India & Ors, has also directed to consider the proposal to this effect. In order to enable the public

servants to discharge their duties fearlessly, it is propsed to grant them protection from arrest. Hence, it is expedient to amend section 65 of the Act.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)
Chief Minister.

DHARAMSHALA:

THE……, 2024.

FINANCIAL MEMORANDUM

—Nil—

MEMORANDUM REGARDING DELEGATED LEGISLATION

—Nil—

THE HIMACHAL PRADESH POLICE (AMENDMENT) BILL, 2024

A

BILL

further to amend the Himachal Pradesh Police Act, 2007(Act No. 17 of 2007).

(SUKHVINDER SINGH SUKHU)
Chief Minister.

(SHARAD KUMAR LAGWAL)
Secretary (Law).

DHARAMSHALA:

The ..... , 2024.

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 18 दिसम्बर, 2024

संख्या वि0स0–विधायन–विधेयक / 1–97 / 2024.––हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम–140 के अन्तर्गत हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) विधेयक, 2024 (2024 का विधेयक संख्यांक 42) जो आज दिनांक 18 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / –
सचिव,
हि0 प्र0 विधान सभा।

––––––––––

2024 का विधेयक संख्यांक 42.

हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) विधेयक, 2024

खण्डों का क्रम

खण्डः

1. संक्षिप्त नाम।
2. धारा 5 का संशोधन।

––––––––––

2024 का विधेयक संख्यांक 42.

हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

हिमाचल प्रदेश भू–जोत अधिकतम सीमा अधिनियम, 1972 (1973 का अधिनियम संख्यांक 19) का और संशोधन करने के लिए **विधेयक।**

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित होः–

1. संक्षिप्त नाम.––इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) अधिनियम, 2024 है।

2. धारा 5 का संशोधन.––हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) अधिनियम, 1972 की धारा 5 के खण्ड (झ) के नीचे परंतुक के अन्त में ''।'' चिन्ह के स्थान पर '':'' चिन्ह रखा जाएगा और तत्पश्चात् निम्नलिखित परंतुक अंतःस्थापित किया जाएगा, अर्थात्:–

"परन्तु यह और कि राज्य सरकार कारणों को लिखित में अभिलिखित करके ऐसी भूमि, यथास्थिति, संरचना या दोनों का अन्तरण, अधिकतम तीस एकड़ की सीमा के अध्यधीन धार्मिक, आध्यात्मिक या पूर्त प्रयोजन हेतु अनुज्ञात कर सकेगी। इस प्रकार अन्तरित की जाने वाली भूमि, यथास्थिति, संरचना या दोनों का प्रयोग उसी प्रयोजन हेतु किया जाएगा जिसके लिए इसे अनुज्ञात किया गया है ऐसा न होने पर भूमि, यथास्थिति, संरचना या दोनों सभी विल्लंगमों से रहित राज्य सरकार में निहित हो जाएगी।"

––––––––––

उद्देश्यों और कारणों का कथन

राधा स्वामी सत्संग ब्यास सम्पूर्ण देश में अपना क्रियाकलाप चलाने वाला एक धार्मिक और आध्यात्मिक संगठन है। इसने राज्य में नैतिक, आध्यात्मिक और धार्मिक शिक्षा के कई केन्द्र स्थापित किए हैं। यह जातिवाद, मदात्यय और मादक द्रव्यों के व्यसन आदि के उन्मूलन के लिए सक्रिय रूप से कार्य कर रहा है। इसने हमीरपुर जिला के भोटा में एक अस्पताल भी स्थापित किया है जो लोगों की स्वास्थ्य सेवाओं की पूर्ति कर रहा है।

यह संगठन हिमाचल प्रदेश भू–जोत अधिकतम सीमा अधिनियम, 1972 के अधीन यथा विहित अनुज्ञेय सीमा से परे (अधिक) भूमि धारित कर रहा है क्योंकि पूर्वोक्त अधिनियम की धारा 5 के खंड (झ) के उपबन्ध के अधीन उक्त भूमि को छूट दी गई है।

राधा स्वामी सत्संग ब्यास ने राज्य सरकार को कई बार अनुरोध किया कि उसे भोटा पूर्त (चेरिटेबल) अस्पताल की भूमि और भवन को चिकित्सा सेवाओं के बेहतर प्रबंधन के लिए जगत सिंह मेडिकल रिलीफ सोसाइटी को हस्तांतरित करने की अनुमति दी जाए, जोकि इसका एक सहयोगी संगठन कहा गया है। पूर्वोक्त अधिनियम की धारा 5 के खंड (झ) के नीचे का परंतुक इस खण्ड के अधीन छूट प्राप्त भूमि या संरचना के हस्तांतरण पर रोक लगाता है। जनहित में भोटा पूर्त अस्पताल के भूमि हस्तांतरण तथा इसी प्रकार के अन्य मामलों को सुकर बनाने के आशय से कुछ शर्तों के साथ राज्य सरकार द्वारा अनुमति का उपबन्ध प्रस्तावित किया गया है। इसलिए पूर्वोक्त अधिनियम में संशोधन करना आवश्यक हो गया है।

यह विधेयक उपरोक्त उद्देश्य की पूर्ति के लिए है।

(जगत सिंह नेगी)
प्रभारी मंत्री।

धर्मशालाः
तारीख.....2024

––––––––––

वित्तीय ज्ञापन

–शून्य–

प्रत्यायोजित विधान सम्बन्धी ज्ञापन

–शून्य–

हिमाचल प्रदेश भू–जोत अधिकतम सीमा (संशोधन) विधेयक, 2024

हिमाचल प्रदेश भू–जोत अधिकतम सीमा अधिनियम, 1972 (1973 का अधिनियम संख्यांक 19) का और संशोधन करने के लिए **विधेयक।**

(जगत सिंह नेगी)
प्रभारी मंत्री।

(शरद कुमार लगवाल)
सचिव (विधि)।

धर्मशालाः
तारीख , 2024

———————

AUTHORITATIVE ENGLISH TEXT

Bill No. 42 of 2024.

THE HIMACHAL PRADESH CEILING ON LAND HOLDINGS (AMENDMENT) BILL, 2024

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title.
2. Amendment of section 5.

———————

Bill No. 42 of 2024.

THE HIMACHAL PRADESH CEILING ON LAND HOLDINGS (AMENDMENT) BILL, 2024

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

further to amend the Himachal Pradesh Ceiling on Land Holdings Act, 1972 (Act No. 19 of 1973).

BE it enacted by the Legislative Assembly of the Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Ceiling on Land Holdings (Amendment) Act, 2024.

2. Amendment of section 5.—In section 5 of the Himachal Pradesh Ceiling on Land Holdings Act, 1972, in the end of the proviso below clause (i), for sign ".", the sign ":" shall be substituted and thereafter the following shall be inserted, namely:—

"Provided further that the State Government for reasons to be recorded in writing may allow transfer of such land, structure or both, as the case may be, for religious, spiritual or charitable purpose, subject to a maximum limit of thirty acres. The land, structure or both, as the case may be, so transferred shall be used for the same purpose for which it has been allowed failing which the land, structure or both, as the case may be, shall vest in the State Government free from all encumbrances.".

STATEMENT OF OBJECTS AND REASONS

Radha Soami Satsang Beas is a religious and spiritual organisation carrying out its activities across the County. It has set up many centres for imparting moral, spiritual, and religious education in the State. It is actively working for eradication of castiesm, alcoholism and drug addiction etc. It has also set up a hospital at Bhota in Hamirpur district which is catering to the health services of the public.

This organisation has been holding land in the State beyond the permissible limit as prescribed under the Himachal Pradesh Ceiling on Land Holdings Act, 1972, as the said land is exempted under the provision of clause (i) of section 5 of the Act *ibid.*

The Radha Soami Satsang Beas has been requesting the State Government time and again to allow it to transfer the Land and Building of Bhota Charitable Hospital to the Jagat Singh Medical Relief Society which is said to be its sister organisation, for better management of the medical services. The proviso below clause (i) of section 5 of the Act *ibid.* bars transfer of land or structure exempted under this clause. In order to facilitate the case of land transfer of Bhota Cheritable Hospital in the public interest and other cases of similar nature, the provision of permission by the State Government has been proposed with certain conditions. This has necessitated amendments in the Act *ibid.*

The Bill seeks to achieve the aforesaid objectives.

(JAGAT SINGH NEGI),
Minister-in-Charge.

DHARAMSHALA:
THE....., 2024.

FINANCIAL MEMORANDUM

—NIL—

MEMORANDUM REGARDING DELEGATED LEGISLATION

—NIL—

THE HIMACHAL PRADESH CEILING ON LAND HOLDINGS (AMENDMENT) BILL, 2024

A

BILL

further to amend the Himachal Pradesh Ceiling on Land Holdings Act, 1972 (Act 19 of 1973).

(JAGAT SINGH NEGI)
Minister-in-Charge.

(SHARAD KUMAR LAGWAL)
Secretary (Law).

DHARAMSHALA:
THE....., 2024.

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 18 दिसम्बर, 2024

संख्याः वि0स0–विधायन–विधेयक / 1–102 / 2024.––हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम–140 के अन्तर्गत हिमाचल प्रदेश सरकारी कर्मचारियों की भर्ती और सेवा की शर्तें विधेयक, 2024 (2024 का विधेयक संख्यांक 39) जो आज दिनांक 18 दिसम्बर, 2024 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / –
सचिव,
हि0 प्र0 विधान सभा।

2024 का विधेयक संख्यांक 39.

हिमाचल प्रदेश सरकारी कर्मचारियों की भर्ती और सेवा की शर्तें विधेयक, 2024

खण्डों का क्रम

खण्ड:

1. संक्षिप्त नाम और प्रारम्भ।
2. परिभाषाएं।
3. भर्ती की पद्धति।
4. सेवा की शर्तें।
5. संविदा आधार पर कार्यरत व्यक्तियों का नियमितिकरण।
6. सेवा प्रसुविधाओं का विस्तार।
7. नियमों और आदेशों आदि की विधिमान्यता।
8. नियमों के स्तम्भ 10 में संशोधन।
9. अध्यारोही प्रभाव।
10. नियम बनाने की शक्ति।
11. कठिनाइयों को दूर करने की शक्ति।
12. निरसन और व्यावृत्तियां।

———————————

2024 का विधेयक संख्यांक 39.

हिमाचल प्रदेश सरकारी कर्मचारियों की भर्ती और सेवा की शर्तें विधेयक, 2024

(विधान सभा में पुरःस्थापित रूप में)

राज्य के मामलों से सम्बन्धित लोक सेवाओं में व्यक्तियों की भर्ती और सेवा की शर्तें तथा उससे सम्बन्धित या उसके आनुषंगिक विषयों को विनियमित करने के लिए **विधेयक।**

संविधान का अनुच्छेद 309 राज्य के मामलों से सम्बन्धित लोक सेवाओं और पदों पर नियुक्त व्यक्तियों की भर्ती और सेवा की शर्तों को विनियमित करने के लिए विधि बनाने का उपबन्ध करता है;

संविधान के अनुच्छेद 309 के परन्तुक के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए बनाए गए भर्ती और प्रोन्नति नियमों में संविदा के आधार पर नियुक्तियां भी सम्मिलित की गई है;

भर्ती और प्रोन्नति नियमों में संविदा नियुक्तियों के आमेलन के मद्दे से नियुक्तियां लोक सेवाओं के लिए नियुक्तियों के रूप में समझी जा रही हैं;

चूंकि संविदा आधार पर कार्यरत व्यक्तियों की सेवा शर्तें पक्षकारों के मध्य हस्ताक्षरित करार के अनुसार विनियमित की जाती हैं अतः सरकारी कर्मचारियों को लागू विभिन्न सेवा नियम उन्हें लागू नहीं होते और इस प्रकार संविदा नियुक्तिधारी लोक सेवा का भाग नहीं हैं;

लोक सेवाओं हेतु नियमित आधार पर नियुक्त व्यक्तियों और संविदा पर नियुक्त व्यक्तियों के हितों का सामंजस्य बैठाना अनिवार्य हो गया है;

अतः भर्ती और प्रोन्नति नियमों से संविदा पर नियुक्तिधारियों को अपवर्जित करना समीचीन हो गया है।

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में अधिनियम होः–

1. **संक्षिप्त नाम और प्रारम्भ.**––(1) इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश सरकारी कर्मचारियों की भर्ती और सेवा की शर्तें अधिनियम, 2024 है।

(2) यह अधिनियम ऐसी तारीख को प्रवृत्त होगा, जो राज्य सरकार राजपत्र (ई–गजट), हिमाचल प्रदेश में अधिसूचना द्वारा नियत करे।

2. **परिभाषाएं.**––इस अधिनियम में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,–

(क) ''सक्षम प्राधिकार'' से, ऐसा प्राधिकारी, जैसा कि विहित किया जाए, अभिप्रेत है;

(ख) ''विभाग'' से, हिमाचल प्रदेश सरकार का कोई विभाग अभिप्रेत है;

(ग) ''सरकार'' या ''राज्य सरकार'' से, हिमाचल प्रदेश सरकार अभिप्रेत है;

(घ) ''सरकारी कर्मचारी'' से, ऐसा व्यक्ति अभिप्रेत है, जो नियमित आधार पर लोक सेवाओं के लिए नियुक्त किया गया है;

(ङ) ''अधिसूचना'' से, राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशित अधिसूचना, अभिप्रेत है;

(च) ''विहित'' से, इस अधिनियम के अधीन बनाए गए नियमों द्वारा विहित अभिप्रेत है; और

(छ) ''राज्य'' से, हिमाचल प्रदेश राज्य अभिप्रेत है।

3. **भर्ती की पद्धति.**––राज्य में लोक सेवाओं की सभी भर्तियां सेवा के नियमितिकरण द्वारा या प्रोन्नति द्वारा या ऐसी रीति में की जाएंगी, जैसी विहित की जाए।

4. **सेवा की शर्तें.**––सरकारी कर्मचारी की सेवा की शर्तें ऐसी होगी, जैसी विहित की जाएं।

5. **संविदा आधार पर कार्यरत व्यक्तियों का नियमितिकरण.**––तत्समय प्रवृत्त किसी विधि, नियम, अधिसूचना, सरकारी आदेश आदि में अन्तर्विष्ट किसी बात के होते हुए भी, संविदा आधार पर या दैनिक मजदूरी आधार पर नियुक्त व्यक्तियों की सेवा के निबंधनों और शर्तों को पूर्ण करने के अध्यधीन, ऐसी रीति में नियमित किया जाएगा, जैसी विहित की जाए।

6. **सेवा प्रसुविधाओं का विस्तार.**––(1) राज्य में यथा लागू विभिन्न केन्द्रीय सिविल सेवाएं नियमों के अधीन उपलब्ध सेवा प्रसुविधा, हिमाचल प्रदेश सिविल सेवाएं नियम और अन्य सेवा प्रसुविधा यथा वरिष्ठता, वेतनवृद्धि, प्रोन्नति आदि केवल नियमित आधार पर नियुक्त कर्मचारियों को ही लागू होंगे।

(2) किसी सरकारी विभाग में कार्यरत कोई व्यक्ति जो इस अधिनियम और तद्धीन बनाए गए नियमों के उपबंधो के अधीन नियमित आधार पर नियुक्त नहीं किया गया है, राज्य में यथा लागू विभिन्न केन्द्रीय सिविल सेवाएं नियमों, के अधीन उपलब्ध सेवा प्रसुविधा, हिमाचल प्रदेश सिविल सेवाएं नियम और अन्य सेवा प्रसुविधाओं यथा वरिष्ठता, वेतनवृद्धि, प्रोन्नति आदि के लिए हकदार नहीं होगाः

परन्तु व्यक्ति अपनी सेवाओं की नियमितिकरण की तारीख से सेवा प्रसुविधाओं का हकदार होगाः

परन्तु यह और कि ऐसे व्यक्ति जिनकी सेवाएं 12 दिसंबर, 2003 के पश्चात् नियमित की गई है, वे भी वैसे ही नियमितिकरण की तारीख से सेवा प्रसुविधाओं के लिए हकदार होंगे जैसे कि उनकी सेवाएं इस अधिनियम के उपबंधों के अधीन नियमित की गई हों;

परन्तु यह और भी कि ऐसे व्यक्तियों को नियमित सेवा के सिवाय पहले से दिए गए अन्य सेवा प्रसुविधा वापस लिए गए समझे जाएंगे।

7. **नियमों और आदेशों आदि की विधिमान्यता.**——इस अधिनियम या तद्धीन बनाए गए नियमों के किसी भी उपबन्ध के अधीन बनाए गए या प्रकाशित नियम, विनियम, जारी आदेश, निदेश या अधिसूचनाएं तथा किया गया न्यायनिर्णयन, जांच या कार्य जो सारतः उनके अनुकूल हो, केवल प्ररूप या किसी त्रुटि के कारण अवैध, शून्य या अविधिमान्य नहीं समझा जाएगा।

8. **नियमों के स्तम्भ 10 में संशोधन.**——12 दिसंबर, 2003 को और से प्रारम्भ होने वाली अवधि के लिए और इस अधिनियम के प्रारम्भ होने की तारीख के अन्त में किसी न्यायालय के निर्णय, डिक्री या आदेश, विधि, नियम, अधिसूचना आदेश आदि में अन्तर्विष्ट किसी बात के होते हुए भी भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अधिसूचित भर्ती और प्रोन्नति नियमों के स्तम्भ संख्या 10 में ''संविदा आधार पर'' या ऐसे समरूप शब्द जिनका वही अर्थ है, शब्द जहां कहीं आते हैं के स्थान पर ''नियमितिकरण द्वारा'' शब्द सदैव प्रतिस्थापित हुए समझे जाएंगे माना यह अधिनियम समस्त तत्त्विक समय पर किया गया थाः

परन्तु नियुक्तियां, यदि कोई संविदा के आधार पर पहले ही की गई हैं तो उन्हें नियमित किया जाएगा या इस अधिनियम के उपबन्धों के अधीन विनियमित हुआ समझा जाएगा।

9. **अध्यारोही प्रभाव.**——इस अधिनियम के उपबन्ध किसी अन्य विधि, नियम, अधिसूचना आदि, यदि कोई है, में उनमें अन्तर्विष्ट असंगत किसी बात के होते हुए भी प्रभावी होंगे।

10. **नियम बनाने की शक्ति.**——(1) राज्य सरकार (ई–गजट) हिमाचल में प्रकाशित अधिसूचनाओं द्वारा पूर्व प्रकाशन के पश्चात इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए राजपत्र में नियम बना सकेगी।

(2) इस धारा के अधीन बनाया गया प्रत्येक नियम बनाये जाने के पश्चात् यथाशक्य–शीघ्र विधान सभा के समक्ष जब वह कुल दस दिन से अन्यून अवधि के लिए सत्र में हो, रखा जायेगा। यह अवधि एक सत्र में अथवा दो या दो से अधिक आनुक्रमिक सत्रों में पूरी हो सकेगी और यदि सत्र के अवसान से पूर्व, जिसमें यह इस प्रकार रखा गया था यह शीघ्र बाद के सत्र में, विधान सभा नियम में कोई उपान्तरण करती है या विनिश्चय करती है कि नियम नहीं बनाया जाना चाहिए, तो नियम उसके पश्चात् केवल ऐसे उपान्तरित रूप में, यथास्थिति, प्रभावी होगा या निष्प्रभाव हो जाएगा, किन्तु नियम के ऐसे परिवर्तन या निष्प्रभाव होने से उसके अधीन पहले की गई किसी बात की विधिमान्यता पर प्रतिकूल प्रभाव नहीं पड़ेगा।

11. **कठिनाइयों को दूर करने की शक्ति.**——(1) यदि इस अधिनियम के उपबन्धों को कार्यान्वित करने में कोई कठिनाई उत्पन्न होती है तो सरकार राजपत्र (ई–गजट) हिमाचल प्रदेश में प्रकाशित साधारण या विशेष आदेश द्वारा ऐसे उपबन्ध कर सकेगी, जो इस अधिनियम के उपबन्धों से असंगत न हो और जो ऐसी कठिनाई को दूर करने के लिए आवश्यक समीचीन प्रतीत होः

परन्तु ऐसा कोई भी आदेश इस अधिनियम के प्रारम्भ होने के दो वर्ष की अवधि के अवसान के पश्चात् नहीं किया जाएगा।

(2) इस धारा के अधीन किया गया प्रत्येक आदेश इसके किए जाने के पश्चात् यथाशीघ्र राज्य विधान सभा के समक्ष रखा जाएगा।

12. निरसन और व्यावृत्तियां.—— (1) भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्ति का प्रयोग करते हुए बनाए गए समस्त नियम या अधिसूचित अधिसूचनाएं जो इस अधिनियम के उपबन्धों के प्रतिकूल है एतद्द्वारा उनका निरसन किया जाता है।

(2) निरसन की बाबत हिमाचल प्रदेश साधारण खंड अधिनियम, 1968 में अन्तर्विष्ट उपबन्धों पर प्रतिकूल प्रभाव डाले बिना संविधान के अनुच्छेद 309 के परन्तुक के अधीन बनाए गए कोई नियम, विनिश्चय जारी की गई कोई अधिसूचना, नियम, आदेश, नियुक्ति, निर्णय, दिया गया कोई निदेश, अनुमोदन, प्राधिकार, स्वीकृति, किया गया कोई आवेदन, अनुरोध या की गई कोई बात इस विस्तार के सिवाए की कोई उपबन्ध इस अधिनियम के उपबन्धों से असंगत हो सकेगा, प्रवृत्त रहेगा और उसका ऐसा प्रभाव होगा मानो उसे इस अधिनियम के तत्स्थानी उपबन्धों के अधीन किया गया हो।

——————————

उद्देश्यों और कारणों के कथन

संविधान के अनुच्छेद 309 के अधीन उपबन्ध राज्य के मामलों से सम्बन्धित लोक सेवाओं और पदों पर नियुक्त व्यक्तियों की भर्ती और सेवा की शर्तें विनियमित करने हेतु विधि बनाने का उपबंध करता है। यह भी उपबंध किया गया है कि इस निमित्त जब तक अधिनियम के अधीन उपबंध नहीं किए जाते हैं, नियम बना लिए जाएं। तद्नुसार लोक सेवाओं के लिए नियुक्त व्यक्तियों की भर्ती और सेवाओं की शर्तें नियम बनाकर विनियमित की जा रही हैं। संविधान के अनुच्छेद 309 के परन्तुक के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए बनाए गए भर्ती और प्रोन्नति नियमों में संविदा के आधार पर नियुक्तियां भी सम्मिलित की गई हैं। क्योंकि संविदा के आधार पर कार्यरत व्यक्तियों की सेवा शर्तें पक्षकारों के मध्य हस्ताक्षरित करार के अनुसार नियमित की जाती हैं। अतः सरकारी कर्मचारियों को लागू विभिन्न सेवा नियम ऐसे व्यक्तियों पर लागू नहीं होते हैं, और इस प्रकार संविदा नियुक्ति पर नियुक्त व्यक्ति लोक सेवा का भाग नहीं है। भर्ती और प्रोन्नति नियमों में संविदा नियुक्तियों के आमेलन के कारण ये नियुक्तियां लोक सेवाओं के लिए नियुक्तियों के रूप में त्रृटिपूर्ण रूप में नियुक्तियां समझी जा रही हैं, जोकि संविदा के आधार पर लगाए गए व्यक्तियों के आशय और प्रयोजन के सर्वथा विरूद्ध है। इसलिए लोक सेवाओं के लिए नियमित आधार पर नियुक्त व्यक्तियों और संविदा नियुक्ति पर नियुक्त व्यक्तियों के हितों में सामंजस्य बिठाना अनिवार्य हो गया है। संविदा पर नियुक्त व्यक्तियों को नियमित कर्मचारियों के समरूप समझे जाने की दशा में यह न केवल राजकोष पर बहुत बड़ा बोझ डालेगा बल्कि सुव्यवस्थित आस्थिति भी अव्यवस्थित हो जाएगी। संविदा नियुक्तियां वर्ष 2003 से की जा रही हैं और उन्हें नियमित कर्मचारियों के समरूप समझा जाना परिमाणतः पिछले 21 वर्षों से अधिक समय की वरिष्ठता सुविधा को संशोधित करना होगा और अत्याधिक कर्मचारियों को संविदा पर नियुक्त व्यक्तियों के समायोजन हेतु पदानवत करना होगा। संविदा आधार पर नियुक्त व्यक्ति उनके लिए जाने के समय जागरूक थे कि वे संविदा सेवा की अवधि के लिए वरिष्ठता और अन्य सेवा लाभों के हकदार नहीं थे। ऐसे व्यक्तियों में इन निबंधनों और शर्तों को स्वीकार किया था और इस निमित्त करार भी हस्ताक्षरित किए थे। इसके अतिरिक्त बहुत से नियमित कर्मचारी पहले ही सेवा में थे और उनके पास विभाग की कार्यप्रणाली के बारे में पर्याप्त अनुभव था जिस तथ्य को अनदेखा नहीं किया जा सकता। इसलिए राजकोष पर अत्याधिक बोझ को दूर करने तथा व्यवस्थित आस्थिति को अव्यवस्थित न करने हेतु विधेयक को लाया जाना अपेक्षित है।

यह विधेयक उपरोक्त उद्देश्यों की पूर्ति के लिए है।

(सुखविंदर सिंह सुक्खू)
मुख्य मंत्री।

धर्मशालाः
दिनांक....., 2024

AUTHORITATIVE ENGLISH TEXT

Bill No. 39 of 2024.

THE HIMACHAL PRADESH RECRUITMENT AND CONDITIONS OF SERVICE OF GOVERNMENT EMPLOYEES BILL, 2024

ARRANGEMENT OF CLAUSES

Clauses:

1. Short title and commencement.
2. Definitions.
3. Method of recruitment.
4. Conditions of service.
5. Regularisation of persons working on contract basis.
6. Extension of service benefits.
7. Validity of rules and orders, etc.
8. Amendment in Column 10 of the rules.
9. Overriding effect.
10. Power to make rules.
11. Power to remove difficulties.
12. Repeal and savings.

Bill No. 39 of 2024.

THE HIMACHAL PRADESH RECRUITMENT AND CONDITIONS OF SERVICE OF GOVERNMENT EMPLOYEES BILL, 2024

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

to regulate the recruitment and conditions of service of persons appointed, to public services in connection with the affairs of the State and matters connected therewith or incidental thereto.

WHEREAS, article 309 of the Constitution provides for making law for regulating the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State;

AND WHEREAS, in the recruitment and promotion rules framed in exercise of the powers conferred under the proviso to Article 309 of the Constitution, the appointments on contract basis have also been included;

AND WHEREAS, on account of inclusion of contract appointments in the recruitment and promotions rules, these appointments are being treated as appointments to the public services;

AND WHEREAS, since, the service conditions of the persons working on contract basis are regulated as per the agreement signed between the parties, the various service rules applicable to the Government employees, are not applicable to them and as such the contract appointees are not part of public service;

AND WHEREAS, it is necessary to harmonise the interests of the persons appointed on regular basis to the public services and on contract basis;

NOW THEREFORE, it is expedient to exclude the contract appointments from the recruitment and promotion rules.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Recruitment and Conditions of Service of Government Employees Act, 2024.

(2) It shall come into force on such date as the State Government may, by notification in the Rajpatra (e-Gazette), Himachal Pradesh, appoint.

2. Definitions.—In this Act, unless the context otherwise requires;

(a) "Competent Authority" means an authority, as may be prescribed;

(b) "Department" means any Department of the Government of Himachal Pradesh;

(c) "Government" or "State Government" means the Government of Himachal Pradesh;

(d) "Government employee" means a person appointed to the public services on the regular basis;

(e) "Notification" means a notification published in the Rajpatra (e-Gazette), Himachal Pradesh;

(f) "prescribed" means prescribed by rules made under this Act; and

(g) "State" means the State of Himachal Pradesh.

3. Method of recruitment.—All the recruitments to the public services in the State shall be made by regularisation of services or by promotion or in the manner as may be prescribed.

4. Conditions of service.—The conditions of service of a Government employee shall be such, as may be prescribed.

5. Regularisation of persons working on contract basis.—Notwithstanding anything contained in any law, rule, notification, Government order etc. for the time being in force, the

services of a person appointed on contract basis or on daily wage basis shall be regularised, in the manner and subject to fulfillment of such terms and conditions, as may be prescribed.

6. Extension of service benefits.—(1) The service benefits available under various Central Civil Services Rules, as applicable in the State, the Himachal Pradesh Civil Services Rules and other service benefits like, seniority, increment, promotion, etc. shall be applicable only to the employees appointed on regular basis.

(2) No person working in any Government Department, who has not been appointed as per the provisions of this Act and rules made thereunder on regular basis shall be entitled to service benefits available under various Central Civil Services Rules, as applicable in the State, the Himachal Pradesh Civil Services Rules and other service benefits like, seniority, increment, promotion etc.:

Provided that a person shall be entitled for service benefits only from the date of regularisation of his services:

Provided further that a person, whose services have been regularised after 12th December, 2003 shall also be entitled for the service benefits from the date of regularisation, as if their services have been regularised under the provisions of this Act:

Provided also that the service benefits already extended to the persons for the service other than regular service shall stand withdrawn.

7. Validity of rules and orders, etc.—No rule, regulation, order, direction, or notification made or published and no adjudication, inquiry or act done under any of the provisions of this Act or the rules made thereunder, which is substantially in consonance with the same, shall be deemed to be illegal, void or invalid only by reason of any defect or form.

8. Amendment in Column 10 of the rules.—Notwithstanding anything contained in any judgment, decree or order of any court; law, rule, notification, order, etc., for the period commencing on and from 12th December, 2003 and ending on the date of commencement of this Act, in Column number 10 of the recruitment and promotion rules notified in exercise of powers conferred by proviso to article 309 of the Constitution of India, the words “on contract basis”, or such simlar words conveying the same meaning, wherever occurs, the words “by regularisation” shall be deemed to have always been substituted as if this Act had been in force at all material times:

Provided that the appointments, if any, already made on contract basis will be regularised or deemed to have been regularised under the provisions of this Act.

9. Overriding effect.—The provisions of this Act shall have effect notwithstanding anything inconsistant therewith contained in any other law, rule, notification, etc., if any.

10. Power to make rules.—(1) The State Government may, by notification in the Rajpatra (e-Gazatte), Himachal Pradesh; and after previous publication, make rules for carrying out the purposes of this Act.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly, while it is in session for a total period of not less than ten days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the Assembly

makes any modification in the rule or decides that the rules should not be made, the rule shall, thereafter, have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

11. Power to remove difficulties.—(1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by general or special order, published in the Rajpatra (e-Gazette), Himachal Pradesh, make provision, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing difficulty:

Provided that no such order shall be made under this section after the expiry of a period of two years from the commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislative Assembly.

12. Repeal and savings.—(1) All rules, notifications, etc. made or notified in exercise of the powers conferred by the proviso to Article 309 of the Costitution of India, which are contrary to the provisions of this Act, are hereby replead.

(2) Without prejudice to the provisions contained in the Himachal Pradesh General Clauses Act, 1968 with respect to repeals, any rule made under the proviso to Article 309 of the Constitution, any notification, rule, order, appointment, decision, direction, approval, authorisation, consent, application, request or thing made, issued, given or done except to the extent that a provision may be inconsistent with the provisions of this Act, continue to be in force and shall have effect as if made under the corresponding provisions of this Act.

STATEMENT OF OBJECT AND REASONS

The provision under Article 309 of the Constitution provides for making law for regulating the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State. It has also been provided that until provisions on this behalf are made under an Act, rules may be made. Accordingly, the recruitment and conditions of service of persons appointed to the public services are being regulated by making the rules. In the recruitment and promotion rules framed in exercise of the powers conferred under the proviso to Article 309 of the Constitution, the appointments on contract basis have also been included. Since, the service conditions of the persons working on contract basis are regulated as per the agreement signed between the parties, the various service rules applicable to the Government employees, do not apply to such persons and as such the contract appointees are not part of public services. On account of the inclusion of contract appointments in the recruitment and promotion rules, these appointments are being treated as appointments to the public services wrongly, which is totally against the intention and purpose of engaging the persons on contract basis. Hence, it is necessary to harmonise the interests of the persons appointed on regular basis to the public services and contract appointees. In case, the contract appointees are treated as equivalent to the regular employees, it will not only put a huge burden on the State Exchequer, but the settled position will also get unsettled. The contract appointments have been made since 2003 and treating them as equivalent to regular employees will result into revising the seniority lists for the last more than 21 years and many employees may have to be demoted to adjust the contract persons. The persons engaged on a contract basis were aware at the time of their engagement that they were not entitled to seniority and other service benefits for the period of contract service. Such persons had accepted

these terms and conditions and signed contracts to this effect. Moreover, most of the regular employees were already in the service and had sufficient experience about the working of the department, which fact cannot be ignored. Therefore, to avoid a huge burden on the State Exchequer and not to unsettle the settled position, the Bill is required to be processed.

This Bill seeks to achieve the aforesaid objectives.

(SUKHVINDER SINGH SUKHU)
Chief Minister.

DHARAMSHALA:
THE ……, 2024.

In the Court of Collector, Sub-Division Nahan, District Sirmaur at Nahan, Himachal Pradesh

Appeal No. 06/2024 Date of hearing: 07-01-2025

1. Raj Kumar son of Shri Ram Singh r/o Village Panar Kalyan, Tehsil Dadahu, District Sirmaur H.P & others ..*Petitioner.*

Versus

1. Shri Deep Ram s/o Shri Hirda Ram, 2. Mahanti Devi daughter of Najro, 3. Balinder s/o Sh. Kirpa Ram, 4. Smt. Meera Devi d/o Sh. Kirpa Ram, 5. Asha Devi d/o Sh. Kirpa Ram, 6. Amra Devi d/o Sh. Kirpa Ram, 7. Reeta Devi d/o Sh. Kirpa Ram, 8. Sunita Devi d/o Sh. Kirpa Ram, 9. Sushma Devi d/o Sh. Kirpa Ram, 10. Smt. Belo Devi widow of Shri Kirpa Ram, 11. Puran Chand s/o Sh. Jalam Singh, 12. Smt. Nomi d/o Sh. Jalam Singh, 13. Mahanti d/o Sh. Jalam Singh, 14. Palka d/o Sh. Jalam Singh, 15. Balwant Singh s/o Magho Ram, 16. Bali Ram s/o Magho Ram, 17. Ram Singh s/o Magho Ram, 18. Rajender Singh s/o Magho Ram, 19. Daya Devi, through her Legal heirs:— (a) Devinder s/o Daya Devi, (b) Deep Ram s/o Daya Devi, 20. Laxmi Devi d/o Sh. Magho Ram, 21. Smt. Har Devi s/o Sh. Bahadur Singh, 22. Chander Mani d/o Sh. Bahadur Singh, 23. Maha Devi d/o Sh. Bahadur Singh, 24. Somo Devi wd/o Sh. Bahadur Singh, 26. Nagti d/o Sh. Kala @ Kalyan Singh, 27. Jiwani d/o Sh. Kala @ Kalyan Singh, 28. Sado d/o Sh. Kala @ Kalyan Singh, 29. Vijay Kumar s/o Sh. Amar Singh, 30. Ravinder s/o Sh. Amar Singh, 31. Dinesh s/o Sh. Amar Singh, 32. Maghi Devi wd/o Sh. Amar singh, 33. Vidya Devi d/o Sh. Amar Singh, 34. Sohan Singh s/o Sh. Kheu, 35. Kewal Ram s/o Sh. Layak Ram, 36. Rajender s/o Sh. Amar Singh, 37. Bhim Singh s/o Sh. Amar Singh, 38. Mahima Devi d/o Sh. Amar Singh, 39. Surmi Devi Wd/o Sh. Amar Singh, 40. Smt. Heema Devi d/o Sh. Layak Ram, 41. Budh Singh s/o Sh. Chet Ram, 42. Jiwan Singh s/o Sh. Kundia, 43. Babu Ru s/o Sh. Tundia, 44. Inder Singh s/o Sh. Hirda Ram, 45. Deep Ram s/o Sh. Hirda Ram, 46. Kaushalya Devi d/o Sh. Hirda Ram, 47. Lajjo Devi d/o Sh. Hirda Ram, 48. Kalawati d/o Sh Hirda Ram, 49. Surender Singh s/o Sh. Hirda Ram, 50. Jeet Singh s/o Sh. Mata Ram, 51. Tikka Ram s/o Sh. Tulsi Ram, 52. Prem Singh s/o Sh. Tulsi Ram, 53. Hari Chand s/o Sh. Tulsi Ram, 54. Rattan Singh s/o Sh. Tulsi Ram,

55. Yudhvir Singh s/o Sh. Tulsi Ram, 56. Hari Chand s/o Sh. Deep Ram, 57. Meenakshi d/o Sh. Deep Ram, 58. Tanuja d/o Sh. Deep Ram, 59. Mahanti Devi d/o Sh. Deep Ram, 60. Sheela Devi Wd/o Sh. Deep Ram, 61. Kirpi Devi d/o Sh. Gurdiya, 62. Sunil Kumar s/o Sh. Jagar Singh, 63. Gurnam s/o Sh. Jagar Singh, 64. Surender s/o Sh. Meena Ram, 65. Shanti Devi wd/o Sh. Meena Ram, 66. Shanti Devi d/o Sh. Mangha Ram, 67. Tulsi Ram s/o Sh. Mangha Ram, 68. Mukesh s/o Sh. Mangha Ram, 69. Kiran d/o Sh. Mangha Ram, 70. Monika d/o Sh. Mangha Ram, 71. Anuradha d/o Sh. Mangha Ram, 72. Kamla Devi wd/o Sh. Mangha Ram, 73. Meera Devi Wd/o Sh. Mangha Ram, 74. Priyank Bansal d/o Sh. Dharamveer, 75. Himanshu Bansal s/o Sh. Dharamveer, 76. Aradhna Bansal d/o Sh. Dharamveer, 77. Reena Bansal d/o Sh. Dharamveer, 78. Anita Bansal wd/o Sh. Dharamveer, 79. Ajay Kumar s/o Sh. Lachmi Chand, 80. Meenakshi d/o Sh. Lachmi Chand, 81. Anjali d/o Sh. Lachmi Chand, 82. Versha d/o Sh. Lachmi Chand, 83. Tikka Ram s/o Gulab Singh, 84. Prem Chand s/o Gulab Singh, 85. Babu Ram s/o Gulab Singh, 86. Ramesh Chand s/o Gulab Singh, 87. Jai Prakash s/o Gulab Singh, 88. Punnu Devi Wd/o Sh. Gulab Singh, 89. Amar Singh s/o Sh. Kanshi Ram, 90. Geeta Ram s/o Sh. Kanshi Ram, 91. Vijender Kumar son of Shri Geeta Ram, 92. Sulpa s/o Sh. Kanshi Ram, 93. Virender s/o Sh. Geeta Ram, 94. Pariksha d/o Sh. Geeta Ram, 95. Sita d/o Sh. Geeta Ram, 96. Ravi, 97. Kamlesh, 98. Sarwan Kumar (Legal heirs of Sh. Kulanand), 99. Laxmi Devi d/o Smt. Shanti Devi, 100. Shanti Devi d/o Sh. Kanshi Ram, 101. Randeep Singh son of Sh. Kedar Nath, 102. Bhim Singh s/o Shri Kadar Singh, 103. Santosh d/o Shri Kadar Singh, 104. Sanjay Kumar s/o Sh. Meen Singh, 105. Usha Kiran, 106. Parveen Kumari, 107. Saroj Bala, 108. Mango Devi, 109. Mast Ram, s/o Sh. Mani Ram, 110. Renender Moni Disciple of Sh. Sundar Mani, 111. Hem Chand s/o Sh. Riki Ram, 112. Bhag Chand s/o Sh. Riki Ram, 113. Diya Ram s/o Sh. Riki Ram, 114. Karam Chand s/o Sh. Riki Ram, 115. Ganshyam s/o Sh. Riki Ram, 116. Dharm Chand s/o Sh. Riki Ram, 117. Ved Prakash s/o Sh. Riki Ram, 118. Rikhi Ram s/o Sh. Prem Dutt, 119. Shahsi Kant s/o Sh. Prem Dutt, 120. Chanderkant s/o Sh. Prem Dutt, 121. Vikant s/o Sh. Prem Dutt, 122. Dinesh Kumari wd/o Sh. Prem Dutt, 123. Om Prakash s/o Sh. Shyam Chand, 124. Ramesh Chand s/o Sh. Shyam Chand, 125. Sunpa wd/o Sh. Shyam Chand, 126. Layak Ram s/o Sh. Mata Ram, 127. Jhangar Singh s/o Sh. Chuhi Ram, 128. Tota Ram s/o Sh. Chuhi Ram, 129. Kaku Ram s/o Sh. Chuhi Ram, 130. Kanta Devi d/o Sh. Chuhi Ram, 131. Amar singh Legal heirs of Sh. Chuhi Ram, 132. Heera Singh Legal heirs of Sh. Chuhi Ram, 133. Mohi Ram Legal heirs of Sh. Chuhi Ram, 134. Satya Devi Legal heirs of Sh. Chuhi Ram, 135. Sumitra Devi Legal heirs of Sh. Chuhi Ram, 136. Smt. Nila Devi Legal heirs of Sh. Chuhi Ram, 137. Prem Singh Legal heirs of Sh. Chuhi Ram, 138. Ran Singh s/o Smt. Narda Devi, 139. Hari Singh s/o Smt. Narda Devi, 140. Sheela Devi d/o Smt. Narda Devi, 141. Laxmi Devi d/o Smt. Narda Devi,142. Mast Ram s/o Sh. Shanti Devi, 143. Geeta Ram s/o Sh. Shanti Devi, 144. Mangi Devi d/o Sh. Shanti Devi, 145. Nandi Devi d/o Sh. Shanti Devi, 146. Sukhma Devi d/o Sh. Shanti Devi,148. Mahnti Devi d/o Sh. Shanti Devi, 149. Kalyan Singh s/o Sh. Shanti Devi, 150. Ram Dutt s/o Sh. Shawnu, 151. Kirpi d/o Sh. Shawnu, 152. Laxmi Devi d/o Sh. Shawnu, 153. Roshan Lal s/o Sh. Ram Dutt, 154. Indra Devi d/o Sh. Ram Dutt, 155. Sukhma Devi d/o Sh. Ram Dutt, 156. Mangha Ram, legal heir of Sh. Moniya, son of Sh. Jalmu, 157. Sohan Singh son of Shri Jalam Singh (All Residents of Village Panar Kalyan, Tehsil, Dadahu, District Sirmaur, Himachal Prades ..*Respondents.*

Proclamation in above titled partition appeal under section 14 of H.P. Land Revenue Act, 1954 in Appeal No. 06/2024 titled for 07-01-2025.

Notice to respondents

Whereas, it has been proved to the satisfaction of this court that the above said respondents could not be served in the ordinary way of service. Hence, the proclamation U/O 5 of rule 20 CPC is hereby issued against them and they are directed to appear personally or through their authorized agent/counsel on dated 07-01-2025 at 02.00 P.M. sharp, failing which *ex-parte* proceedings shall be initiated against them.

Given under my hand and seal of this court on the 26th day of November, 2024.

Seal. Sd/-
Collector,
Sub-Division Nahan,
District Sirmaur (H.P.)

Before Sh. Inder Kumar, Executive Magistrate-cum**-Naib-Tehsildar, Majra, District Sirmaur (H.P.)**

Case No.	Date of Institution	Date of Decision
27/2024	29-11-2024	Pending for: 30-12-2024

Smt. Firdos Begum d/o Ali Ahmad, r/o Village Toka Nagla, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*
Application under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Firdos Begum d/o Ali Ahmad, r/o Village Toka Nagla, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 30-01-1983 at Village Fatehpur, P.O. Majra, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Majra, Sub-Tehsil Majra, District Sirmour within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Majra, Sub-Tehsil Majra, for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objection for registration of delayed date of birth of Smt. Firdos Begum d/o Ali Ahmad & Smt. Rajiya, may submit their objections in writing in this court on or before 30-12-2024 at 10.00 A.M., failing which, no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of November, 2024.

Seal. Sd/-
(INDER KUMAR),
*Executive Magistrate-*cum*-Naib Tehsildar,*
Majra, District Sirmaur (H.P.).

Before Sh. Inder Kumar, Executive Magistrate-cum**-Naib-Tehsildar), Majra, District Sirmaur (H.P.)**

Case No.	Date of Institution	Date of Decision
26/2024	29-11-2024	Pending for: 30-12-2024

Sh. Tajinder Singh s/o Sh. Gurnam Singh, r/o St. No. 2, H. No. 11, Baba Deep Singh Nagar, Village Bhamian Khurd, Tehsil Ludhiana, East Punjab-141 015 ..*Applicant.*

Versus

General Public ..*Respondent.*

Application under section 13(3) of the Birth & Death Registration Act, 1969.

Sh. Tajinder Singh s/o Sh. Gurnam Singh, r/o St. No. 2, H. No. 11, Baba Deep Singh Nagar, Village Bhamian Khurd, Tehsil Ludhiana, East Punjab-141 015 has moved an application before the undersigned under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 02-12-1995 at Village & P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.), but his date of birth could not be registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra within stipulated period. Hence he prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed date of birth of Sh. Tajinder Singh s/o Sh. Gurnam Singh & Smt. Swaranjeet Kaur, may submit their objections in writing in this court on or before 30-12-2024 at 10.00 A.M., failing which, no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of November, 2024.

Seal. Sd/-
(INDER KUMAR),
Executive Magistrate-cum-*Naib Tehsildar,*
Majra, District Sirmaur (H.P.).

CHANGE OF NAME

I, Yamuna Devi w/o Ram Kishan, r/o Ward No. 8, Sunehra Barana Road, VPO Behdala, Tehsil & Destrict Una (H.P.) declare that I have changed my name Jamana Devi to Yamuna Devi. All concerned note.

YAMUNA DEVI
w/o Ram Kishan,
r/o Ward No. 8, Sunehra Barana Road,
VPO Behdala, Tehsil & Destrict Una (H.P.).

CHANGE OF NAME

I, Ashima d/o Vipan Kumar, r/o Ward No. 4, VPO Saloh, Tehsil & Destrict Una (H.P.) declare that in my school certificate my father's name is wrongly written as Vipun instead of Vipan Kumar. So kindly correct it.

ASHIMA
d/o Vipan Kumar,
r/o Ward No. 4, VPO Saloh,
Tehsil & Destrict Una (H.P.).

CHANGE OF NAME

I, Shanni Chouhan w/o Amit Kumar, r/o Village Farna, P.O. Ranital, Tehsil & District Kangra (H.P.) have changed my name to Shanni Chouhan instead of Shanni Chauhan in my Aadhar Card. Concerned note.

SHANNI CHOUHAN
w/o Amit Kumar,
r/o Village Farna, P.O. Ranital ,
Tehsil & District Kangra (H.P.).

CHANGE OF NAME

I, Shindo Devi w/o Sh. Darshan Singh, r/o Ward No. 7, VPO Singan, Sub- Tehsil Dulehar, Tehsil Haroli, District Una (H.P.) declare that I have changed my name Shindo Devi to Chhindo Devi. All concerned note.

SHINDO DEVI
w/o Sh. Darshan Singh,
r/o Ward No. 7, VPO Singan Sub-Tehsil Dulehar,
Tehsil Haroli, District Una (H.P.).

CHANGE OF NAME

I, Chanderkanta w/o Gyan Chand, A permanent resident of Ward No. 4, Village Matrewal Kumsu, P.O. Nogli, Tehsil Rampur, District Shimla (H.P.) my name is registered as Meena in the Aadhar Card, whereas in the Panchayat records it is Chanderkanta, hence I should be known by the name Chanderkanta.

CHANDERKANTA
w/o Gyan Chand,
A permanent resident of Ward No. 4,
Village Matrewal Kumsu, P.O. Nogli,
Tehsil Rampur, District Shimla (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।